### GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF LEGAL AFFIARS

# Rajya Sabha Unstarted Question No. 1060 TO BE ANSWERED ON THURSDAY, THE 15.12.2022 Vacancies in Tribunals

#### 1060. Smt. Priyanka Chaturvedi

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) tribunal-wise data on the vacancies in the appointment of judicial members of tribunal;
- (b) the reasons for the continuance of vacancies/delay in appointment; and
- (c) the details of the break-up of vacancies created and filled during the last five years?

## ANSWER MINISTER OF LAW AND JUSTICE (SHRI KIREN RIJIJU)

(a) to (c): Yes sir. Information has been compiled and is as per Annexure-A

	in	unal-wise data on the appointment nbers of tribunal		(b) the reasons for the continuance of vacancies/delay in appointment;	vacan	he details o cies created a ve years			
Ministry of	NCLT				NCLT	(Sanctioned stren	gth-01 Presi	dent and	31
<b>Corporate Affairs</b>	S. No.	Post Name	No. of post		Technic	cal Members)			
			vacant		Year	Vacancies	Vacancies	In	
	1	Judicial Member	13			created	filled	position	
	2	Technical Member	11			(Members)	(Members)	(at the	
		Total	24	Filling up of vacancies of				end of	
			-	Members is a continuous				year)	
	NCLAT			process and vacancies are filled	2018	0	5	27	
	S. No.	Post Name	No. of post	from time to time. As far as		8	29	48	
			vacant	NCLT is concerned, in 2021, 20	2020	7	H-	41	
	1	Judicial Member	01	Members were appointed and	2021	14	20	47	
				in 2022, appointment of 15	2022	20	11	38	
				Members was approved by the Government out of which, 11 have already joined. Process for rest of the vacancies has also been initiated. Similarly, in NCLAT, 05 Members have been appointed in 2022, and process for subsequent vacancies has	Judicial <b>Year</b>	(Sanctioned stre Members and 06 1 Vacancies created (Members)	Technical Mer		05
				been initiated.	2018	0	0	3	
					2019	0	5	8	
					2020	0	3	11	
					2021	3	-	8	
					2022	3	5	10	
	. 5								

Ministry of Environment, Forest & Climate Change	As per Section 4(1) of the NGT Act, 2010, the Tribunal shall consist of not less than ten but subject to maximum of twenty full time Judicial Members. As on 12.12.2022, the sanctioned strength of Judicial Members in the National Green Tribunal (NGT) is ten (10). Out of the sanctioned strength of 10 Judicial Members, four (04) posts of	Year	Vacancies filled up	No. of vacancies of Judicial Members
	Judicial Members are lying vacant.	2018 (as c 01.01.2018)	n 5	5
		2019(as c 01.01.2019)	n 4	6
		2020(as c 01.01.2020)	n 3	7
		2021(as c 01.01.2021)	n 3	7
		2022 (as of 01.01.2022)	n 6	4
		L		

	E commence and the second seco			- Parks Ats Auto		
Ministry of	Central Government Industrial Tribunal	Due to litigation in the Hon'ble Supreme				led up vacancies in the
Labour &	cum Labour Court/National Industrical	Court of India, the appointment of PO in	past 5	years i	s placed	
Employment	Tribunal, Presiding Officers at Jaipur,	CGIT-cum-LCs/NITs could not be filled up				
	Gauhati, Mumbai-I, NIT, Chandigarh-II,	since 2019. After the notification of the	S.No.	Year	Vacancy occurred	Vacancy filed
	Dhanbad-I, Bengaluru, Nagpur, Jabalpur	Tribunal (Conditions of Service) Rules,				
	are vacant and the posts are being held	2021, process has been started and at	1	2018	The state of the s	Kolkata, Delhi-II,
	by Additional Charge.	present, out of 22 posts of PO in CGIT-			(02)	Chennai, Dhanbad-II,
		cum-LCs/NITs, 13 posts are filled up.				Chandigarh-II, Jaipur,
		Additional charge arrangement exists for				Ernakulam, Dhanbad-I
		8 CGIT-cum-LCs/NITs and a proposal for				(08)
		entrustment of additional charge has	2	2019	Delhi-I,	Jabalpur, Bangalore,
		been sent to ACC for remaining 01 post,			Ahmedabad,	Mumbai-I (03)
		i.e, CGIT, Nagpur.			Lucknow (03)	
		i.e, com, Nagpur.	3	2020	Mumbai-II,	Kanpur (01)
			3	2020	Kolkata,	Kanpur (O1)
					Hyderabad,	
					Bhubaneswar (04)	
					Bridsarieswar (04)	
			4	2021	Bangalore,	ā
			7990.01		Chandigarh-II,	
					Mumbai-I,	
					Guwahati (04)	
					20 950	50000 VII
			5			Bhubaneswar,
					Ernakulam,	Chandigarh-I,
					Dhanbad-I,	Asansol, Delhi-I,
					Nagpur (05)	Ahmedabad,
						Lucknow, Kolkata,
						Hyderabad,
						Mumbai-II (09)
				<u> </u>	L	

### Annexure-A

Ministry of	As	per Sectio	on (4) of RD	B Act 1	993 the		İ				the deta	ils of the break-	un of vacanci	AC
Finance			ery Tribuna			sts of	·w:					and filled during	Mark and the	
(DRT)			only termed				Sl. No.	Nam	Date	Remarks	- created a	and filled during	s the last live	years
(DKI)	(PC	) and is a	appointed by	y the	107000			e of	of	by the	_		_	
	Cer	ntral Gove	ernment. Th	ne tribui	nal-wise	data on		DRT	Vaca ncy	Department	Year	Designation	Vacancy	Vacancy
	the	vacancie	s as on 13.	12.2022	l is as ur	nder: -	1.	DRT-	01.11.	Additional	1	1000	created	filled
	4 71		/041	CD:	Off:		-	2	2022	Charge for			during the	during
			(04) vacant pos Madurai, (ii) Di			r in		Delhi		vacant posts			year	the year
			ta and (iv) DRT							of POs has	2018	Presiding	3	3
			101.7	(48.5	9	T and and				been			7.5c 4.5t	_
	S1 N	Name Tribunal	Designation	Sancti oned	In position	Vacant				assigned in	2019	Officer (PO)	10	2265
	o	IIIbuliai		Posts	position					all four DRTs.	2020	1	9	13
	1.	Debts	Presiding	39	35	4#	2.	DRT-2			2021	]	16	: <u>=</u> :
		Recovery	Officer						2022		2022		3	23
		Tribunal (DRT)	(PO)				3.	DRT-3 Kolkat				•		•
		(DICI)		<u> </u>	<u>.</u>		4.	DRT	21.10.		-			
							<del> </del>	Mad	21.10.					
								urai						
							1.	DRT-	01.11.	Additional				
								2	2022	Charge				
								Delhi		for vacant				
										posts of				
										POs has been				
										assigned in				
										all four DRTs.				

Ministry of Personnel, Public Grievance and Pension (DoPT)	In CAT, there are 09 vacancies of Judicial Memler for filling up these vacancies has already been in cum-search Committee (ScSC) has been nominal India.	nitiated and Chairman of Searc	ch- (ce of 1	1 2 2 2 3 2 4 2	2018 2019 2020 2021 2022 of JM we:	I filled up under:- Vacancy of Judicial Me  15 11 13 16 17 re created	during  ember  06  03  03  03+02*  09	Filed up During year 10 01 00 02 19
Securities Appellate Tribunal (SAT)	There is no vacancy of Judicial Member	NIL	NIL					
Income Tax Appellate Tribunal (ITAT)	Vacancy position as on 13/12/2022 in Income Tax Appellate Tribunal (ITAT)  S.No. Name of Sanctione Post d Strength  1. Judicial 63 45 18  Member	Occurring and filing up of vacancies in ITAT, like other Government organisation, is a continuous process. From time to time, the Government issues instructions for filing up the vacancies to all the Ministries/Departments/ Organisation and ITAT complies with the same.	Year  2018 2019 2020 2021 2022	Vacancy of Judicial M 3 1 1 6 2		Filed up  1 11 1		

### Railway Claim Tribunal (RCT)

Vacancy position as on 13/12/2022 in Railway Claims Tribunal (RCT)

S.No.	Name of Post	Sanctione d Strength	Working	Vacant
1.	Vice Chairman (Judicial)	02	00	02
2.	Judicial Member	20	04	16

Filling up of vacancies in RCT is a continuous process and due to Court cases and other Administrative reasons the posts could not be filled up. Vacancy notices for two posts of Vice-Chairman (Judicial), two posts of Vice-Chairman (Technical), 16 posts of Judicial Member and seven posts of Technical Member against existing and vacancies expected in RCT up to 31.12.2022 were issued on 18.09.2021. The selection process has also been finalized by the Search-cum-Selection-Committee under the chairmanship of Hon'ble Mr. Justice B.R.Gavai, Judge, Supreme Court, in October, 2022 and its recommendations have been sent to DoP&T for approval of the ACC, which is awaited.

S. N.	Name of Post	201	8	2019	2019		2020		2021		2022	
	***	V	F	V	F	V	F	٧	F	V	F	
1.	Chair man	0	0	0	1	0	0	0	0	1	1	
2.	Vice Chair man	0	0	0	0	0	2	0	2	0	2	
3	Vice chair man (Tech nical)	2	1	2 (1+ 1)	1	1	0	2	0	2	0	
4	Judici al Mem ber	11	0	11	0	20 (1 1+ 9)	0	2 0	4	1 6	0	
5	Tech nical Mem ber	2	0	12 (2+ 10)	0	16	13	7 (3 + 4)	0	7	0	

Ministry of Communication,	At present, there is no vacancy of Chairperson/	During last	five years,	two posts	of member	of TDSAT got		
Telecom Disputes Settlement and	Members in TDSAT.	1/28,207.				illed up w.e.f.		
Appellate Tribunal (TDSAT)		13.09.2021	& 15.06.202	22 respectiv	ely.	8		
Ministry of Defence, Arms Force	AFT has sanctioned strength of 34 Members (17							
Tribunal (AFT)	Judicial Members including Chairperson and 17							
	Administrative Members). Ministry has been making	Year Vacancies created Vacancies filled						
	constant endeavours for appointment of Members	2018	03	03	02	02		
	in AFT. The process of filling up of 24 vacancies (12	2019	06	04	01	Nil		
	Judicial Members & 12 Administrative Members)	2020	Nil	02	01	05		
	was initiated by this Ministry and subsequently,	2021	Nil	01	03	Nil		
	letters were issued on 01.12.2022 for appointment	2022	02	01	04	04		
	of 23 Members in AFT (11 Judicial Members & 12				- 1 OTT 5			
	Administrative Members) across various Benches of							
	AFT.							
NCDRC, Deptt. of Consumer Affairs	Appointments in the NCDRC are regulated as per the	At present	there is or	nly 1 existii	ng vacancy	in the NCDRC		
	provisions of the Tribunal Reforms Act, 2021 and the	(date of occ	currence of v	acancy - 10	.05.2021).			
	rules framed there under, namely the Tribunal							
	(Conditions of Service) Rules, 2021. Similarly, the	Department of Consumer Affairs has already issued vacancy						
	Consumer Protection (Qualification for	circular for filling up 1 existing vacancy and 4 anticipated						
	appointment, method of recruitment, procedure of	vacancy of Members due to arise in June, 2023.						
	appointment, term of office, resignation and							
	removal of the President and members of the State							
	Commission and District Commission) Rules, 2020							
	made under the provisions of the Consumer							
	Protection Act, 2019 provide for appointment of the							
	Presidents and the Members in the State							
	Commissions and District Commissions.		■ MOSSING NOS - 201 ■ NASSING	S SONDONO DA GARAGA SONO DO ROMANA CANTO	DOZZAJAN WYSTOLENIA WYST WATEN	Option 2002002000000000000000000000000000000		
Appellate Tribunal for Electricity	The post of Judicial Member, APTEL <b>fell vacant on 4.12.2022</b> follocontext to this anticipated vacancy, the Vacancy Circular (VC) v							
(APTEL)								
	Tribunal Reforms Act, 2021 and Rules framed thereunder. The Search-cum-Selection Committee has also been constituted vide notification dated 2.12.2022. The post is likely to be filled up soon.							
	Forlige this past was vacant from 2 F 2010 to 2 12 2010 on comple	ation of tonura	of tha than ludi	icial Mambar	luctico N V Do	til Camatimas tha		
	Earlier this post was vacant from 2.5.2019 to 3.12.2019 on completion of tenure of the then Judicial Member, Justice N.K.Patil. Sometimes the approval process takes time while appointing Members in Tribunal.							
	white and the same same abbouring memoria in this and	252						

CESTAT, Department of Revenue	70 70		on 14/12/2022 in				year 2022, one Member (Judicial) is
	CESTAT, D	o Revenue		CESTAT	Appellate		nt with respect to CESTAT and with
	Tribunal	CESTAT	Appellate Tribuna		Tribunal		ect to Appellate Tribunal under SAFEMA,
			under SAFEMA		under SAFEMA	four	Members are vacant.
	Vacancies	07	Filled NIL	The Tribunal,	Nil, at		
	vacancies	07	INIL	Appellate	present,		
				Tribunal and	all the		
				other Authorities	posts of		
				(Qualifications,	Chairman		
				Experience and	& 4		
				other conditions	Members		
				of service of	in AT,		
				Members) Rules	SAFEMA '		
				2017 and later	are filled.		
				on the Tribunal,			
				Appellate			
				Tribunal and			
				other			
				Authorities(			
				Qualifications,			
				Experience and			
				other conditions			
				of service of			
				Members) Rules			
				2020 were			
				quashed by			
				Hon'ble Supreme			
				Court.			
				Thereafter, Tribunal			
				(Condition of			
				Service) Rules			
				2021 were			
				notified in			
				exercise of the			
				powers conferred			
				under Section 3			
				of the Tribunal			
				Reforms Act,			
				2021.			

### Annexure-A

Thereafter, process for selection and appointment of judicial and
technical members for filling of the existing and
anticipated vacancies was initiated and final orders are to be issued.